

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 319

IA-2177/2024, CA No-150/CIII/ND/2018, IA-4979/2021,
Contempt. P-25/2022, IA-1262/2024, IA-1056/2024

IN

IB-189(ND)/2017

IN THE MATTER OF:

State Bank of India Petitioner/Applicant

Vs.

Namdhari Food International Pvt. Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the Liquidator : Mr. Abhishek Anand, Mr. Krishna Sharma, Advs.,
Mr. Rakesh Kumar Gupta, Liquidator in person
For the Respondent : Mr. Zoheb Hossain, SPL Counsel for ED, Mr. Vivek
Gurnani, Mr. Vivek Gaurav, Mr. Kartik Sabharwal,
Advs., Mr. Yati Ranjan, Adv. For R-1 in Cont. P-
25/2022

ORDER

In view of the pendency in ***“Civil Appeal No. 7042- 7043 of 2021” titled as “Deputy Collector and Competent Authority (NSEL) Versus M/s. Namdhari Food International Pvt. Ltd.”***.

This matter is adjourned.

The parties are directed to complete the pleadings, if not, already completed.

List the matter **on 13.08.2024.**

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**

Ajay